

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.106  
CP(IB)/24(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

UV Aset Reconstruction Company Limited  
V/s  
Olga Menezes

.....Applicant

.....Respondent

**Order delivered on 03/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/FC : Ms. Gauri Nar, Adv.  
For the Respondent/PG : Mr. Vivek Singh, Adv.

**ORDER**

In compliance of last order dated 02.04.2024 amendment has been carried out qua the cause title in respect of the applicant/Financial Creditor on 30.04.2024 as reflecting in the physical copy. However, counsel for the applicant submits that in soft amended purshish has yet to be uploaded at DMS portal. The copy of the same has yet to be delivered to the respondent Gurantor through it's counsel

Let needful be done within 7 days. Liberty is given to the respondent /Guarantor to file reply if any to the amended portion of the petition within 7 days with copy to the opposite counsel. Thereafter rejoinder if any.

Re-list on- 10.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**